

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

BEFORE SHRI R.K. PANDA, VICE PRESIDENT
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1780/PUN/2024
निर्धारण वर्ष / Assessment Year : 2021-22

Shree Agarsain Jan Sewa Sabha, CU 164, Vishakha Enclave, (N) Pitampura Delhi – 110034 PAN : AACTS3549J	Vs.	CIT(A), Aurangabad
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

Assessee by :	Shri Satyajeet Goel
Department by :	Shri Ramnath P. Murkude
Date of hearing :	04-12-2024
Date of Pronouncement :	05-12-2024

आदेश / ORDER

PER ASTHA CHANDRA, JM :

The appeal filed by the assessee is directed against the order dated 30.06.2024 of the Ld. Commissioner of Income Tax (Appeals), Additional/Joint Commissioner of Income Tax (Appeals), Aurangabad pertaining to Assessment Year 2021-22.

2. The assessee has filed an application dated 04.12.2024 to withdraw the appeal. The relevant extract of the application reads as under :

“We are writing to bring to your kind attention that the said Appeal of the Assessee Society against the order of CIT(A) was mistakenly submitted in Aurangabad, Maharashtra, despite the registered office address of the Appellant Company being CU – 164, Vishaka Enclave, Pitampura, New Delhi – 110034. This error has resulted in the appeal being listed before the Pune Bench, which does not hold jurisdiction over this matter.

In light of this, we respectfully request that the Hon’ble Tribunal may grant the Appellant Society the liberty to withdraw the current appeal. We also seek permission to file a fresh appeal before the Delhi Bench, along with an application for condonation of delay.”

3. The Ld. DR submitted that the Department has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the above request of the assessee, the appeal is hereby dismissed as withdrawn with a liberty to file a fresh appeal at Delhi.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 05th December, 2024.

Sd/-
(R.K. Panda)
VICE PRESIDENT

Sd/-
(Astha Chandra)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 05th December, 2024.
रवि

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune